

ACT No. L OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor-General on the 26th December 1860.)

*An Act to amend the Law relating to Vacations in the Civil Courts within the Presidency of Fort William in Bengal.*

WHEREAS it is expedient to amend the Law relating to Vacations observed in the Civil Courts within the Presidency of Fort William in Bengal; It is enacted as follows:—

Preamble.

I. Sections II and III of Regulation III. 1798 of the Bengal Code, Section XIII of Regulation VIII. 1805 of the same Code, and Section X of Regulation I. 1806 of the same Code, are hereby repealed.

Laws repealed.

II. Subject to such orders as may from time to time be issued by the Governor-General of India in Council or by the local Government, the Courts of Sudder Dewanny in the Presidency aforesaid shall prepare a list of days to be observed in each year as close Holidays in such Courts and in the Courts respectively subordinate to them, and such list shall be ordinarily published at the commencement of each year in the Official Gazette of the Presidency or place in which each Sudder Court is held.

Sudder Courts to prepare and publish an annual list of Holidays to be observed.